

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K-11019/01(15)/2016-US.II
Government of India
Ministry of Law and Justice
(Department of Justice)

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Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 10th August, 2016

NOTIFICATION

In exercise of the powers conferred by article 223 of the Constitution of India, the President is pleased to appoint Shri Justice Girish Chandra Gupta, senior-most Judge of the Calcutta High Court, to perform the duties of the office of Chief Justice of that High Court with effect from the date Shrimati Justice Manjula Chellur relinquishes charge of the office of the Chief Justice of the Calcutta High Court consequent upon her transfer as Chief Justice of the Bombay High Court.


10/8/16

(Rajinder Kashyap)
Joint Secretary to the Government of India
Tel: 2338 3037

To
The Manager,
Government of India Press,
FARIDABAD

No.K-11019/01(15)/2016-US.II

Dated 10.08.2016

Copy to:-

1. Shrimati Justice Manjula Chellur, Chief Justice, Calcutta High Court, Kolkata.
2. Shri Justice Girish Chandra Gupta, Judge, Calcutta High Court, Kolkata.
3. The Secretary to the Governor, West Bengal, Kolkata.
4. The Secretary to the Chief Minister, West Bengal, Kolkata.
5. The Secretary to the Chief Justice, Calcutta High Court, Kolkata.
6. The Chief Secretary, Government of West Bengal, Kolkata.
7. The Registrar General, Calcutta High Court, Kolkata.
8. The Accountant General, West Bengal, Kolkata.
9. The President's Secretariat, (CA.II Section), New Delhi
10. PS to Principal Secretary to the Prime Minister, New Delhi.
11. Additional Registrar (Conf.), O/o Chief Justice of India,
5, Krishna Menon Marg, New Delhi.
12. PS to ML&J/PSO to Secretary (Justice)/DS(ANS)/US.I/ S.O.(Desk).
13. Notification copy uploaded on the website of the Department of Justice,
Government of India, New Delhi at www.doj.gov.in.


(S. Vijay Gopal)

Under Secretary to the Government of India
Tele: 2338 2978